

**Government of Odisha**  
**Department of Women & Child Development and Mission Shakti**

No. WCD-CW-SCHM-0042-2015 -17355 /WCD&MS., Date: 25-11-2019

**NOTIFICATION**

In exercise of the powers conferred by Section 4 of Juvenile Justice (Care and Protection of Children) Act, 2015 [hereinafter referred to as "the Act"] read with Rule 3 and 4 of the Juvenile Justice (Care and Protection of Children) Model Rules, 2016, the Additional Juvenile Justice Board is hereby constituted for the districts of Ganjam, Khurda, Sambalpur and Sundargarh as follows:-

Sl.No.	Name of the District for which Additional Juvenile Justice Board is constituted	Place of functioning of the Additional Juvenile Justice Board	Jurisdiction of the Additional Juvenile Justice Board
1	Ganjam	Chatrapur	Ganjam Police district
2	Khurda	Bhubaneswar	Commissionerate Police, Bhubaneswar
3	Sambalpur	Sadar Sambalpur	Rural Police Stations of Sambalpur
4	Sundargarh	Rourkela	Rourkela Police district

Juvenile Justice Boards of Ganjam, Khurda, Sambalpur and Sundargarh shall exercise the powers and functions conferred under the said Act over the territorial area of the Districts of Ganjam, Khurda, Sambalpur and Sundargarh respectively, excluding the above mentioned jurisdiction.

By order of the Governor

*N. Chandan*

Principal Secretary to Govt.